

ITEM NO.59

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 31536/2023

(Arising out of impugned final judgment and order dated 22-02-2023 in WC No. 1804/2023 29-05-2023 in WRITC No. 1804/2023 passed by the High Court Of Judicature At Allahabad)

PRAYAGRAJ (ALLAHABAD) DEVELOPMENT AUTHORITY & ANR. Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 179726/2023 - EXEMPTION FROM FILING O.T.)

Date : 30-10-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Ashok Kumar Sharma, Sr. Adv.
Mr. Vibhav Mishra, AOR
Ms. Megha Gaur, Adv.
Mr. Aneet Kumar Baghel, Adv.

For Respondent(s) Mr. Bharat Sangal, Sr. Adv.
Ms. Babita Kushwaha, Adv.
Mr. Nagarkatti Kartik Uday, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned senior counsel for the petitioners seeks and is
granted two weeks' time to file rejoinder, if any.

List after two weeks.

(POOJA SHARMA)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)